

N.R.S. No. IV/3212/2025
DATE 12/04/2025

154

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Appeal No.29/2025 (WZ)

Sachin Khobragade

---Appellant

Vs

State Environment Impact Assessment
Authority & Ors

---Respondents

Reply -Affidavit on behalf of the Maharashtra Pollution Control
Board i.e. Respondent Nos.5 & 6.

I, Dhanashree Patil, Age -adult, Occupation -Service, the Sub-
Regional Officer-Nagpur-1 of the Maharashtra Pollution Control Board
at Nagpur, having my office address at 5th Floor, Udyog Bhawan, Civil
Lines, Nagpur-440 001, do hereby state on solemn affirmation as under:

- 1) I say and submit that I am filing this Reply Affidavit on behalf of
the Respondent -Maharashtra Pollution Control Board in
compliance of the order dated 20/02/2025 passed by this Hon'ble
Tribunal.
- 2) I say and submit that the Appellant has filed the present Appeal
for quashing the Environmental Clearance (EC) dated
03/01/2025 granted by Respondent No.1-SEIAA in favour of
Respondent No.2-Divisional Sports Complex Executive


SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679

Committee, Nagpur for the proposed construction of Divisional Sports Complex at Nagpur for Government of Maharashtra on Mouza-Jaripatka, C.T.S No.01, S.No.504, 505, 506 & 513 at Savner Road, Nagpur, Tal. & District: Nagpur.

- 3) I say and submit that the Respondent No.2 has obtained Environment Clearance from SEIAA vide letter dated 03/01/2025, for proposed Divisional Sports Complex at Nagpur at the aforesaid site having proposed total built up area of 99796.527 sq. mtrs. subject to certain terms and conditions, wherein one of the condition at Sr. C (II) of General EC Conditions is that 'if applicable Consent to Establish shall be obtained from Maharashtra Pollution Control Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981', the copy of the Environment Clearance dated 03/01/2025 is annexed to the Appeal as an Annexure-B.
- 4) I say and submit that Respondent No.2 had made an application for grant of Consent to Establish to the Respondent -Board for the proposed Divisional Sports Complex at Nagpur at the aforesaid site.

5) I say and submit that in order to verify the present status of the proposed project, the official of the Respondent -Board at Nagpur visited the site in question on 22/01/2025 and observed that the Respondent No.2 has proposed Divisional Sports Complex at Nagpur for Government of Maharashtra located at the aforesaid site, having total plot area of 247400.00 sq.mtrs. and having built up area of 99796.527 sq.mtrs. In the existing proposed site there are existing buildings such as Indoor stadium, youth hostel building, boys hostel building etc. During the visit there was no any construction activity found at the aforesaid site etc. During the visit, the Respondent No.2 informed that they have proposed 2086 nos of trees to be planted at the proposed site and 254 nos of trees to be transplanted at project site. The greenbelt site was observed at the project site. A copy of the visit report dated 22/01/2025 along with photocopy of the project site is annexed herewith as an **Annexure-I**.

6) I say and submit that thereafter, the Respondent-Board has granted Consent to Establish to the Respondent No.2 vide letter dated 31/03/2025 for building construction project named as Proposed Divisional Sports Complex at Nagpur for Government of Maharashtra at the aforesaid site, on total plot area of 247400 sq.mtrs., having construction Built up area of 99796.527 sq.mtrs. as per the Environment Clearance granted vide letter dated 03/01/2025 for a period upto commissioning of the project or



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SWARNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679



NOTARY

upto 5 years whichever is earlier with certain terms and conditions. A copy of the Consent to Establish dated 31/3/2025 is annexed herewith as an **Annexure-II**.

Solemnly affirmed on this 12 day of April, 2025 at Amr...

For and on behalf of the
Maharashtra Pollution
Control Board

(Dhanashree Patil)

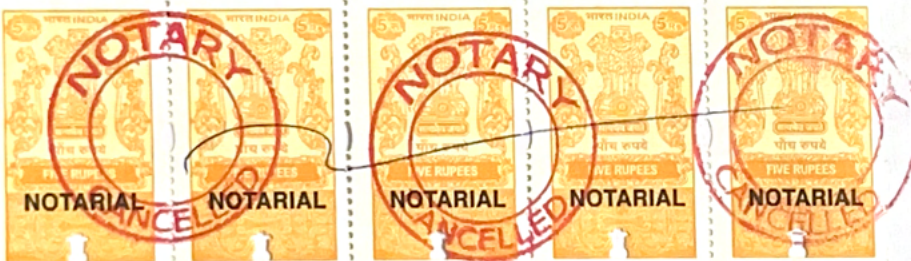
Sub-Regional Officer, Nagpur-1

I do swear in the name
solemnly affirm
that, This is my name and signature
(or mark) and that the Contents of
my affidavit are true and correct.

Signature of deponent* After Attestation

SWARNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679

ATTESTED THE SIGNATURE OF THE
EXECUTANT AND NOT RESPONSIBLE
FOR THE CONTENTS OF THIS DOCUMENT
N.R.S. No. 14/322 Date 12/04/2025





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-UNCONSENTED-0000032858

Industry Name : Proposed Divisional Sports Complex at Nagpur for Government of Maharashtra by Divisional Sports Complex Executive Committee, Nagpur.

Address : Mouza - Jaripatka, C.T.S. No. 01 S. No. 504, 505, 506, 513 at Savner Road, Nagpur, Tah. Dist. Nagpur, Maharashtra.

Pincode : 000000

Category : Orange (LSI)

Email :

Phone :

Visit Scheduled On : 06/01/2025

Last date of visit : 22/01/2025

Visited by : Rajendra U. Patil(SRO-Nagpur I)

Visited On

Visited Industry on :06/01/2025

Email Address of Unit :ngpdydsys@gmail.com

Telephone Number of Unit :8888499274

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : -

Planning Authority : Nagpur Municipal Corporation, Nagpur

Visit For

Visit For : Application

Applied For : Consent to Establish (New)

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

Environment Clearance

Is EC Applicable : Yes

Is EC Obtained : Yes

EC Detail : EC24C3803MH5407988N

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Proposed Divisional Sports Complex at Nagpur for Government of Maharashtra.	0	--NA--	99796.527	Sq.M	No

Waste Water Management

Source of water :

1) Surface

Surface Detail : -

Authority Permission : NMC Nagpur

Deviation In:

Water Consumption : No

Detail: -

Effluent : No

Detail: -

Sewage : No

Detail: -

Whether Industrial effluent generated : No

Whether Domestic effluent generated : Yes

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent			453	0
	Actual			453	0

Treatment System

Industrial	Domestic
Primary :	
Secondary :	Sewage Treatment Plant
Tertiary :	MBBR
Advanced :	

Domestic Purpose

a) Generation (in CMD) : 453

STP Capacity : 500

b) Disposal : Land for Gardening

Land available in acres : 2

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : -

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
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Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : -

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : No

Any specific Conditions

	Condition	Compliance
Consent	-	-
Directions	-	-
Environment Clearance	-	-
Any NGT / Court order	-	-

Bank Guarantee

BG Imposed :

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
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Record not found.

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : -

Green Coverage

Green Coverage : No

Detail : -

Any Specific Observation

Any Specific Observation : The PP has proposed Divisional Sports Complex at Nagpur for Govt. of Maharashtra located at Mouza-Jaripatka, C.T.S. No. 01, S.No. 504, 505, 506, 513 at Savner Road, Nagpur, Tah. Dist-Nagpur, Maharashtra having total plot area 247400.00 Sq.m. at Latitude and Longitude 21.10°50.73"N, 79.04°30.31"E having proposed FSI area 96143.872 Sq.m. and proposed Non FSI area 3652.655 Sq.m. & having total BUA 99796.527 Sq.m. The total project cost of the proposed project is Rs. 473.69 Crs. In the existing proposed site there is an existing buildings such as Indoor stadium at ground floor having height in meter 16.21, youth hostel buildings, ground+2 floor having height in meter 10.50, boys hostel building, ground + 3 floor having height in meter 13.95 & Athletic pavilion ground + 2 floor having height 15.30 meter of total constructed area 19545.447 Sq.m. and that of proposed buildings such as Football pavilion, ground floor of height 9.15 meter, Hockey pavilion ground + 1st floor of height 9.15 meter, Sports club B+G+7 floor having height 33 meter, Officers residence G+1 Fl. 7.35 height in meter, Multi Sports Arena G+2 Fl. 22.20 height in meter, Sports Convention Centre G+4 Fl. 19.65 height in meter, Sports School G+5 Fl. 25.80 height in meter, Sports University G+5 Fl. 25.80 height in meter, Hostel Building G+7 Fl. 27.0 height in meter, Canteen/Cafeteria GF 5.25 height in meter, Gymnasium Building G+1 Fl. 7.65 height in meter, Administrative Block G+1 Fl. 7.65 height in meter having proposed constructed area is 80,251.08 Sq.m. (FSI & Non FSI). Presently, there is no any construction activity seen at the proposed buildings site during course of visit. The PP has source of water from NMC, Nagpur, the total proposed water consumption for domestic purpose is 494 KLD & that of wastewater generation is 453 KLD. The PP has proposed STP of design capacity 500 KLD of MBBR technology. PP has proposed OWC of capacity 1750 Kg/Day for treatment of 1714 Kg/day Wet waste and Dry waste 2307 Kg/day will be disposed of through to Nagpur Municipal corporation and E-Waste 60 Kg/day handed over to authorized recycler. The PP has proposed rainwater harvesting system of 37 nos. of recharge pits. The PP has proposed 2086 nos. trees to be planted at the proposed site and 254 nos. of trees to be transplanted at project site. Presently, the greenbelt site is observed at the project site. The PP has proposed DG set of capacity 1x 360 KVA, 4 x 500 KVA, 2X400 KVA, 6x 250 KVA, 4x 125 KVA capacity of fuel used HSD. The photocopy of project site is attached.

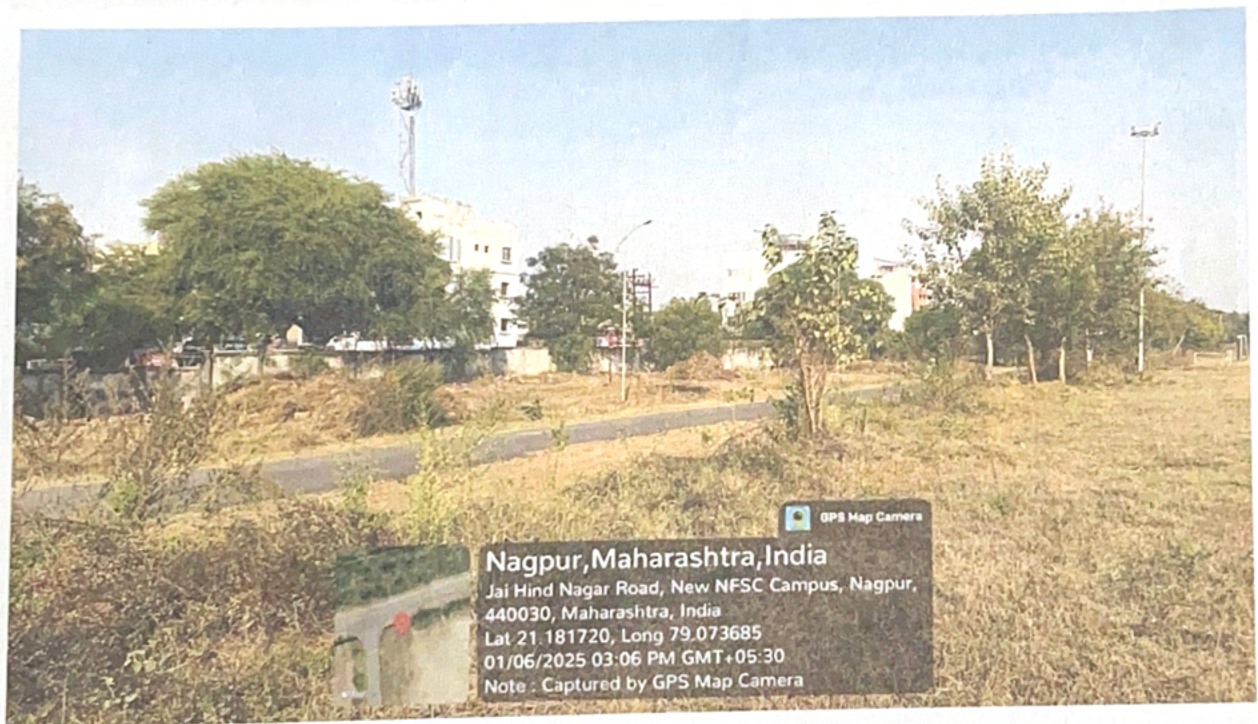
Previous legal action detail

Record not found.

Whether unit complied

Whether unit complied : Yes

SITE PHOTOGRAPHS





MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
and 4th floor, Opp. Cine
Planet Cinema, Near Sion
Circle, Sion (E),
Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000224582/CE/2503004205

Date: 31/03/2025

To,
Proposed Divisional Sports Complex at
Nagpur for Government of Maharashtra by
Divisional Sports Complex Executive
Committee, Nagpur.
Mouza - Jaripatka, C.T.S. No. 01 S. No.
504, 505, 506, 513 at Savner Road,
Nagpur, Tah. Dist. Nagpur, Maharashtra.



Sub: Grant of Consent to Establish for Building Construction Project under Red Category

- Ref:
1. Application received from SRO Nagpur-I
 2. The Minutes of 16 th Consent Committee Meeting of 2024-25 held on 12/03/2025.

Your application NO. MPCB-CONSENT-0000224582

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. The Consent to Establish is granted for a period upto commissioning of project or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.473.69 Cr. (As per undertaking submitted by pp).
3. The Consent to Establish is valid for Building construction project named as Proposed Divisional Sports Complex at Nagpur for Government of Maharashtra by Divisional Sports Complex Executive Committee, Nagpur, Savner Road, Nagpur, Tah. Dist. Nagpur, Maharashtra., Mouza - Jaripatka, C.T.S. No. 01 S. No. 504, 505, 506, 513 at Savner Road, Nagpur, Tah. Dist. Nagpur, Maharashtra. on Total Plot Area of 247400.00 SqMtrs for construction BUA of 99796.527 SqMtrs as per EC granted dated 3/1/2025 including utilities and services

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environment Clearance granted dated 3/1/2025	247400.00	99796.53

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	0	NA
2.	Domestic effluent	453	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining used on land for gardening.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 to S-17	DG sets	17	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry Waste	2307 Kg/Day	Handed Over to NMC	Handed Over to NMC
2	Wet Waste	1714 Kg/Day	Treated in OWC	Manure used for Gardening
3	STP Sludge	46 Kg/Day	Used for Gardening	Used for Gardening

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
NA					

8. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E-waste	60.00	Kg/Day	Sale to authorised party

- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
- Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
- The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
- The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
- The Project Proponent shall comply with the Environmental Clearance obtained vide No dtd 3/1/2025 for construction project having total plot area of 2,47,400 Sqm and total construction BUA of 99,796.527 Sqm as per specific condition of EC.

16. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.
17. This consent is issued without prejudice to an order passed or may be passed by any Hon'ble Court .

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Avinash

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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-03-31 11:22:21 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	947380.00	MPCB-DR-30734	12/12/2024	NEFT

Copy to:

- Regional Officer, MPCB, Nagpur and Sub-Regional Officer, MPCB, Nagpur I
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **500 CMD for treatment of domestic effluent of 453 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH ₄ N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	494.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening/Other consumption	Gardening 186 KLD & Flushing 222 KLD

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(In mtr)	Type of Fuel	Sulphur Content(In %)	Pollutant	Standard
S-1 to S-4	DG Set(125KVA) x 4 Nos	Acoustic Enclosure Stack	3.00	Diesel 100 Ltr/Hr	1	SO ₂	12 Kg/Day
S-5 to S-10	DG set(250KVA) x 6 Nos	Acoustic Enclosure Stack	4.50	Diesel 300 Kg/Hr	1	SO ₂	24 Kg/Day
S-11	DG set(360KVA)	Acoustic Enclosure Stack	4.50	Diesel 64 Kg/Hr	1	SO ₂	30 Kg/Day
S-12 to S-13	DG set(400KVA) x 2 Nos	Acoustic Enclosure Stack	4.50	Diesel 152 Kg/Hr	1	SO ₂	36 Kg/Day
S-14 to S-17	DG set(500KVA)x4 Nos	Acoustic Enclosure Stack		Diesel 400 Kg/Hr	1	SO ₂	48 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs:10 Lakhs	within 15 days	Towards compliance of consent conditions	Continuous	31/1/2030

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
6. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
7. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
8. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

9 Conditions for D.G. Set

- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 10 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
 - 11 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
 - 12 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 13 The treated sewage shall be disinfected using suitable disinfection method.
 - 14 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
 - 15 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.
